

ITEM NO.45

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.113/2015  
(Arising out of impugned final judgment and order dated 12/09/2014  
in WP No. 253/2007 passed by the High Court of Judicature at  
Allahabad, Lucknow Bench)  
SHAMBHOO NATH AND ANR

Petitioner(s)

VERSUS

RAM PIYARE AND ORS

Respondent(s)

(With interim relief and office report)

Date : 31/03/2017 This petition was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE DIPAK MISRA

HON&#39;BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s) Mr. Pradeep Kant, Sr. Adv.

Mr. Divayanshu Sahay, Adv.

Mr. E. C. Agrawala, AOR

Mr. Ajeet Singh, Adv.

Ms. Jaya Singh, Adv.

For Respondent(s) Mr. Abhishek Swarup, Adv.

M/s Manoj Swarup & Co.

UPON hearing the counsel the Court made the following

O R D E R

In view of the request made in the letter circulated  
on behalf of the respondents, list the matter after two  
weeks.

(Chetan Kumar)

Court Master (Madhu Narula)

Court Master